

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 249/MP/2022**

Subject : Petition for seeking direction to the Respondents to pay capacity charges and interest on delay in payment of capacity charges and energy charges in terms of PPA dated 13.3.1997.

**Petition No. 250/MP/2022**

Subject : Petition for reimbursement of finance and procurement costs and applicable interest as per the provisions of PPA.

**Petition No. 251/MP/2022**

Subject : Petition for reimbursement of bank guarantee commission (part of finance and procurement costs) as claimed vide supplementary bills bearing Nos. 003 dated 21.3.2011, 004 dated 27.3.2012, 005 dated 1.3.2013, 006 dated 14.3.2014 and 007 dated 11.3.2015 and consequently direct the Respondents 1 to 3, to reimburse an amount of Rs.30,07,901/- being their share of bill amount.

**Petition No. 252/MP/2022**

Subject : Petition for direction to the Respondents to pay an amount of Rs. 9,11,91,4781- towards reimbursement of the minimum fuel off-take charges (imbalance charges, cost of ship or pay quantity and cost of deficiency quantity of gas) as claimed by the Petitioner which are part of monthly tariff bills.

Petitioner : Lanco Kondapalli Power Limited

Respondents : Andhra Pradesh Power Coordination Committee and 5 others

Date of Hearing : **29.1.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Sourabh Gupta, Advocate, LKPL  
Shri Puneet Yadav, Advocate, LKPL  
Ms. Ananya Gupta, Advocate, LKPL  
Shri Ujjwal Chaudhari, Advocate, LKPL

**Record of Proceedings**

At the outset, the learned proxy counsel for the Petitioner prayed for an adjournment due to the non-availability of the arguing counsel. This request was accepted, and the Commission adjourned the hearing.

2. These matters will be listed for hearing on **19.4.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

